I may also give sometimes Mr. Kalyan Roy a chance because he knows more about mining; I give sometime for labour to some people; for Assam I give Mr. Gosvvami; and to Dr. Bhai Mahavir for almost anything because of his encyclopaedic knowledge.

#### I think the Question Hour is over now. Now, the Papers to be laid on the Table.

DR. BHAI MAHAVIR (Maclhya Pradesh) : Sir, in appreciation of what you have said about me, I would like to say one thing. *{Interruptions}* 

DR. RAFIQ, ZAKARIA (Maharashtra) : Sir, even your flattery doc-- not satisfy him. (Interruptions).

DR. BHAI MAHAVIR : Sir, I wish to submit only one thing. When questions are asked from any side, either this side or that side, the Members are not to arrogate to themselves the right to decide whether a question is relevant or irrelevant. (Interruptions).

MR. CHAIRMAN : I entirely agree with you on this.

DR. BHAI MAHAVIR : For example, Sir, my friend had asked a question. If the question was irrelevant, it was for you to decide whether it was according to the rules or not and my friend, Mr. Salve should have the patience to leave it to the Chair to decide whether question is in order or not. A dozen Members from the ruling party stand up suddenly and we cannot put our questions. (Interruptions).

MR. CHAIRMAN : It is not Mr. Salve alone. The advice comes from a batch of people.

DR. BHAI MAHAVIR : I think, Sir, they should have some confidence in the Chair and the Chair should decide the matter. MR. CHAIRMAN : All right. Let us now proceed to the next item of business. Our country needs our time. Nothing is more important to us in the world today than our time. Now, Papers to be laid on the ta I

गया वक्त फिर हाथ माता नहीं।

# PAPERS LAID ON THE TABLE

## (i) Notification of the Ministry of Labour

#### (ii) The Employees Provident funds (Fifth Amendment) Scheme, 1980

THE MINISTER OF PLANNING AND LABOUR (SHRI NA-RAYAN DATT TIWARI) : Sir, I beg to lay on the Table :—

I. A copy (in English and Hindi) of the Ministry of Labour, Notification G.S.R. No. 662 (E), dated the 27th November, 1980, under sub-section (2) of section 4 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

II. A copy (in English and Hindi) of the Ministry of Labour, Notifcation G.S.R. No. 665 (E), dated the 29th November, 1980, publishing the Employees' Provident Funds (Fifth Amendment) Scheme, 1980, under Sub-section (2) of section 7 of the Employees' Provedent Funds and Miscellaneous Provisions Act, 1952. [Plat ed :'n Library *See* No—LT— '535/80 for fi) and |ii)]

### 1. Report and Accounts (1979) of The Andrew Yule and Company Limited, Calcutta and related Papers

### 2. Notfications of the Ministry of Industry (Department of In dustrial Development).

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI) : Sir, on be<sup>?v</sup> beg to lay on the Table :—

I. A copy each fin English and Hindi' of the following papers, under 1 ofsection 619 A of the Comparti -.s Ac:, 1956 : -

(i) Annua! Report and Accounts of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December. 1979, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Revi \v by Government on the working of the Company. [Plac d in L'brary. *See* No. LT— 148s/80 for (i) and (ii)]

II. A copy in English and Hindi) of the Ministry of Industry (Depart-ment of Industrial Development) Notification G.S.R. No. 834, dared the 9th August, 1980 publishing the Petroleum (Amendment) Rules. 1980 under sub-section (4) of section 29 of the Pelf.ileum Act, 1934. [Placed in Library. *See* No. LT— 1487 '80]

III. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S.O. No. 862 (E) dated the 27th October, 1980, under sub-section (4) of section 30 of the ' Industries (Development and Re^ula-tion) Act, 1951. [Placed inL'brary. *See* No. LT— 1486/80]

IV. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development 1, Notification S.O. No. 897 (E) dated the 17th November, 1980, Publishing the Household Electrical Appliances (Quality Control) Amendment order 1980 under sub-sectioufG) ofsection 3 of the Essential Commodities Act, 1955 [Placed in Library. *See* No. LT—1536/80]

> 1. Notifications of the Delhi Administration.

2. Notifications of the xMinistry of Home Affairs (Depart ment of Personnel and Adminis tratire Reforms. THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS 'SHRI YOGENDRA MAKWANA) : Sir, I beg to lay on the Table :—

on the Table

f. A copy each (in English and and Hindi) of the following Notifications of the Delhi Administration, under subsection 2 of section 148 of the Delhi Police Act, 1978 :---

(i) No. F. 10/16/80-Home ,P)/ Estt., dated the 31st Julv,i 980.

No.F. 10/35/73-Home (P)/ E«tt., dated the 31st July, 1980.

(iii) No. F. 5 (i34)/78-Home (P)/ Estt., da e! the 14th August, 1980.

(iv) No. 2613'Spi. Cell. PHO., dated the 8th September, 1980 publishing the Delhi Prohibition of Burning or Discharging Fire-arms in Public Places Regulations, 1980.

(v) No. F. 3/184/80-Home (P) Estt. dated the 1 ith September, rg80.

(vi) No. 3583/Spl. Cell, dated the 14th November, 1980, Publishing the Delhi prohibition of Being Armed Regulations, 1980. [Placed Library. *See* No. LT— 1537/C9 for (1) and (iv) above]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of personnel and Administrative Reforms), under subsection (2) of section 3 of the **All** Ind'a Services Act, 1951 :—

(i) G.S.R. No. 674 (E), dated the i st December, 1980 publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulation 1980.

(ii) G.S.R. No. 675 (E) dated the 1st December, 1980 publishing the IAS (pay) Fourteenth Amendment Rules, 1980. [Placed in Library. *See* No.LT—158580 for (i) and (ii) above]

#### Notification of the Ministry of Finance (Department of Revenue

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA). Sir, I beg to lay on the Table, un der